

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3979
ANSWERED ON:06.08.2014
AUTONOMY TO MINORITY EDUCATIONAL INSTITUTIONS
Tumane Shri Krupal Balaji

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

he measures taken by the Government to extend more autonomy to minority educational institutions in the country?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

The National Commission for Minority Educational Institutions (NCMEI) has been established under the National Commission for Minority Educational Institutions Act, 2004 (2 of 2005). The Commission is empowered to declare an institution as a minority educational institution under Section 2(g) of the said Act.

The University Grants Commission (UGC) has issued guidelines for autonomous colleges during the XII Plan period (2012-2017). The Target Group and the Eligibility Target Group specified in the said guidelines who are eligible to apply to the UGC for getting autonomous status includes all colleges under Section 2(f) of the UGC Act, aided, unaided, partially aided and self financing colleges which are not covered under Section 12(B) of the UGC Act including Engineering colleges.